

FINAL ORDER

14. In view of the foregoing discussion, the following order on sentence sentence is passed;

i) The convict Kuldeep Singh Sengar S/o Late Sh. Kamal Singh @ Mulayam Singh is hereby sentenced to undergo **imprisonment for life**, which shall mean imprisonment for the remainder of his natural of biological life in terms of Section 376 (2) IPC;

ii) The convict Kuldeep Singh Sengar S/o Late Sh. Kamal Singh @ Mulayam Singh is also sentenced to pay a fine of Rs. 25,00,000/- (Rupees Twenty Five Lacs only) under Section 376 (2) of the IPC;

iii) It is further directed that out of the fine of Rs.25,00,000/- (Rupees Twenty Five Lacs only) to be paid or realised from the convict Kuldeep Singh Sengar S/o Late Sh. Kamal Singh @ Mulayam Singh, a sum of Rs. 10,00,000/- (Rupees Ten lacs only) as additional compensation, over and above Rs.25,00,000/- (Rupees Twenty Five Lacs only) awarded exgratia to the mother of the victim girl 'AS', shall be deposited in bank account of the victim girl 'AS' as soon as the fine is paid or realised in terms of Section 357(1) read with Section 357(1) (b) read with Section 357(3) of the Cr.P.C.;

iv) It is further directed that out of fine amount of Rs.25,00,000/- (Rupees Twenty Five Lacs only) imposed on the convict, on payment or realization of fine, a sum of Rs. 15,00,000/- (Rupees Fifteen Lacs only)

shall be payable to the State of U.P. towards defraying of expenses incurred in the prosecution and trial of this case as per Section 357(1) (a) of the Cr.P.C.;

v) The victim girl 'AS' and her family members shall continue to reside in the rented accommodation for a period of one year, which rented accommodation has been made available to them by the efforts of social workers of the Delhi Commission for Women and the State of U.P. shall pay or reimburse the rental charges of Rs. 15,000/- (Rupees Fifteen Thousand only) per month to the landlord for a period of one year w.e.f. 01.12.2019 to 30.11.2020; and

vi) In terms of guidelines laid down by the Hon'ble Supreme Court of India in the case of **Mahender Chawla v. Union of India & Ors.**, 2018 SSC Online (SC) 2679, the CBI shall continue to assess "threat perception" to the life and security of the victim girl 'AS' and her family members every three months from now and after expiry of the lease, it shall ensure that the lease is further extended for a reasonable period of time; and in any case adequate steps shall be taken by the CBI to ensure that the life and liberty of the victim girl 'AS' and her family members remains secured including providing a safe house and/or change of identities, if so desired by the family. It is further provided that in case of any assistance, the CBI and/or the victim girl 'AS' or her family members can approach the Member Secretary, Delhi State Legal Services Authority or the District Witness Protection Committee (West), Delhi for appropriate proceedings.

15. In case the fine imposed is not paid by the convict within a month from today, the same shall be liable to be recovered by the State of U.P. as arrears of land revenue or otherwise as provided under Section 421 of the Cr.P.C.

16. A copy of Judgment and order on sentence be given to the convict *Kuldeep Singh Sengar S/o Late Sh. Kamal Singh @ Mulayam Singh free of costs.*

17. A copy of this order be sent to the State of U.P. through its Chief Secretary; as well as to Delhi Commission of Women; Member Secretary, Delhi State Legal Services Authority; and District Witness Protection Committee (West), Delhi for information and records.